

**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE PREM NARAYAN SINGH**

**ON THE 10<sup>th</sup> OF JUNE, 2024**

**MISC. CRIMINAL CASE No. 20294 of 2024**

**BETWEEN:-**

**SMT. NAMRATA W/O SHRI AVINASH SONAVANE, AGED  
ABOUT 40 YEARS, OCCUPATION: DIETICIAN 77, SILVER  
SPRING, BYPASS ROAD TEJAJI NAGAR, INDORE  
(MADHYA PRADESH)**

**.....APPLICANT**

***(BY SHRI RAVI RAY BATHAM, ADVOCATE)***

**AND**

**THE STATE OF MADHYA PRADESH STATION HOUSE  
OFFICER THROUGH POLICE STATION TEJAJI NAGAR,  
INDORE (MADHYA PRADESH)**

**.....RESPONDENT**

***(BY MS. VARSHA THAKUR, GOVT. ADVOCATE)***

***(BY SHRI GOVIND PAL SINGH SONGARA, ADVOCATE FOR OBJECTOR)***

*This application coming on for admission this day, the court passed the  
following:*

**ORDER**

This is an application filed under Section 439 of Cr.P.C. on behalf of the applicant.

2. After arguing at length, learned counsel for the applicant prays for withdrawal of the application with liberty to renew the prayer after completion of two months from today.

3. Prayer is allowed.

4. Accordingly, present MCRC is dismissed as withdrawn with aforesaid liberty.

**(PREM NARAYAN SINGH)  
V. JUDGE**

VD

